

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.45/TT/2014

Date: 27.2.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of Transmission Tariff for 765 KV D/C Champa Pooling Station- Raipur Pooling Station Transmission Line with associated bays at Raipur PS under Establishment of Pooling stations at Champa & Raigarh (near Tamnar (for IPP Generation Projects in Chhattisgarh (Set B/WR1-IPPB) in Western Region.

Sir,

Please refer to your above mentioned petition and furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 9.3.2015:-

- a. Status of the commissioning of the asset. Auditor's certificate in case of actual COD or Management certificate in case of anticipated COD along with the revised tariff forms, **in case there is any change in the COD**;
- b. Revised Cost Estimates along with apportionment of the RCE among the assets covered under the Project scope, duly certified by the appropriate authorized person;
- c. Board Approval for investment approval of the project, duly certified by Company Secretary;
- d. Details of default in interest payment on loan, if any. The basis and details of claiming the proposed Loan and documents in support of interest rate and repayment schedule for all the assets including proposed Loan (as per Form-9 C);
- e. Computation of interest during construction on the basis of drawl of loan allocated to this project, in case of time over-run, and the interest paid by the petitioner as under:-

- i. From the date of infusion of debt fund up to Scheduled Date of Commercial Operation as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
- ii. From Schedule COD to actual COD or revised anticipated COD, as the case may be.

If there is no time overrun, submit the computation of IDC calculation from date of drawal to COD.

- f. Details of incidental expenditure incurred on the asset during the period of delay (i.e. from zero date to schedule COD and from Schedule COD to actual COD separately) along with the liquidated damages recovered or recoverable;
 - g. Amount of opening gross block (as on COD) as per Form-4 A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis) for all the assets indicating the un-discharged liabilities in the gross block;
 - h. The other income generated, if any, as per Form 14 of the 2014 Tariff Regulations and allocated to the project covered;
 - i. Whether entire liability pertaining to initial spares has been discharged as on COD?
 - j. Basis of claiming additional RoE in line with the 1st proviso to Regulation 24 (2) of the 2014 Tariff Regulations without actual commissioning of the asset;
 - k. Loan agreement of SBI (21.3.2012), IFC A Loan (31419-00) and FC Bond (17.1.2013) along with the interest rate proof as on COD and applicable exchange rate proof at the time of payment of interest;
 - l. Status of commissioning of the communication system.
2. Please also furnish computation sought vide para (e) above, in soft copy in excel format. In case there is no time over-run, computation of IDC calculation in soft copy in excel format from the date of drawal to COD may be given.

Yours faithfully,

Sd/
(Dr. P.K. Sinha)
Assistant Chief (Legal)